

(2020) 02 DEL CK 0246

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 157 Of 2020

Devender & Ors

APPELLANT

Vs

State (Govt. Of Nct Of Delhi) & Anr

RESPONDENT

Date of Decision : 19-02-2020

Acts Referred:

Citation : (2020) 02 DEL CK 0246

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Naveen Kumar, Amit Chadha

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

CrI. M.A. 669/2020

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C. 157/2020

3. Vide the present petition, petitioners seek direction for quashing of FIR No.125/2019 dated 28.05.2019 registered at Police Station Vijay Vihar and consequent proceedings arising therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for State and by counsel for respondent no.2 and with the consent of counsel for parties, present petition is taken up for final disposal.

6. Petitioner no.1 and respondent no.2 got married on 05.03.2016 as per Hindu rites and rituals. One child was born out of the wedlock, namely, Dishu

Due to extreme incompatibilities between petitioners and respondent no.2, they started living separately.

7. Petitioners and respondent no.2 with the intervention of their well wishers and relatives entered into an amicable settlement dated 30.07.2019 before

Family Courts, (North-West), Rohini Courts and settled all their disputes amicably.

8. A demand draft bearing no.011996 dated 17.02.2020 for the balance amount of Rs. 2,00,000/- (Rupees Two Lacs) is handed over to the respondent

no. 2 today in the Court.

9. Complainant is present in person and has been identified by ASI Jai Bhagwan of Police Station Vijay Vihar and submits that matter has been settled

and she does not wish to prosecute the matter any further.

10. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioners any

further.

11. For the reasons afore-recorded, FIR No.125/2019 dated 28.05.2019 registered at Police Station - Vijay Vihar and consequent proceedings

emanating therefrom are quashed.

12. The petition is, accordingly, allowed and disposed of.

13. Order dasti.